

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-265/(ND)/2017

In the matter of
Arush Forex (P) Ltd

....PETITIONER

SECTION :
Under Section 252 (3)

Order delivered on 23.1.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor :

For the Intervener : Ms. Lakshmi Gurung, Standing
Counsel for Income tax Deptt

ORDER

None appears for the petitioner. Ld. Company Prosecutor as well as the Ld. Standing Counsel for the Income tax Department are also present and represents that the observations/objections have been duly filed in relation to the Appeal.

In view of the absence of representation on the part of the appellant and in the interest of justice, a final opportunity is granted to the Appellant to put his appearance.

List on 05.2.2018.

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— Sd —
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
23.1.2018